

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

109. C.P.(IB)-788(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: MR. Prasanna Subhash Saykhedkar

V/s.

KBC Global Limited

For the Petitioner: Adv. Yahya Batatawala

For the Respondent: None appeared

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Form the record, it is seen that Corporate Debtor was served by email on 23.01.2024 and two weeks' time was granted to file reply. Thereafter, pursuant to order dated 11.03.2024, Corporate Debtor was also served by Speed Post. Despite Service, none appeared for the Corporate Debtor nor file any reply. Accordingly, Corporate Debtor is set ex parte. List on **20.05.2024** for hearing.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)